

and accordingly, frames proposals for approval by the Government of India based on feasibility and availability of resources. No fixed time limit can, therefore, be prescribed for sanction of these projects.

Migration to metro cities

2125. SHRI K.K. RAGESH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the details about migration to metro cities are available; and
- (b) if so, the city-wise details for last five years?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (RAO INDERJIT SINGH): (a) As per 2001 Census; about 98 million persons migrated out of which migration from rural to urban was 20.5 million (21%). However, the Census 2011 data on migration has not been released yet.

- (b) Does not arise.

Contracts awarded by CPWD

†2126. SHRI MAHENDRA SINGH MAHRA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether Government is aware that most of the employees working in CPWD remain idle owing to lack of assignments;
- (b) if so, the reasons for awarding works on contracts by CPWD, the details thereof;
- (c) the total amounts awarded during the financial years 2013-14 to 2015-16, details, thereof, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (RAO INDERJIT SINGH): (a) and (b) The employees working in CPWD do not remain idle. Contracts for construction and maintenance works are assigned for mitigating various risks and proper management of men, material and money.

†Original notice of the question was received in Hindi.

(c) Total amounts of contracts awarded during the financial years 2013-14 to 2015-16 are as under:-

Sl. No.	Financial Year	Total Contracts which includes Budgetary, Authorization and deposit works for construction and maintenance (₹ in Crores)
1	2013-14	7585.68
2	2014-15	7875.68
3	2015-16	7307.27

Implementation of land pool policy

2127. SHRI NEERAJ SHEKHAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Delhi Government has demanded 10 per cent land out of 40 per cent of pooled land retained by DDA under Land Pooling Policy (LPP) as a precondition for notifying villages under LPP; as urban villages and henceforth paving way for implementation of policy in Delhi;

(b) whether Government is considering this demand of Delhi Government;

(c) if so, whether Government would expedite matter on priority basis so that policy stuck up for a long time gets implemented soon; and

(d) if not, what alternate mechanism is available with Government to implement the policy in case Delhi Government does not notify villages as urban villages?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (RAO INDERJIT SINGH): (a) Delhi Development Authority (DDA) has informed that Government of National Capital Territory of Delhi (GNCTD) has requested them that the land component pertaining to Public Semi Public Use and Industrial Use, aggregating to 12% - 15% of such pooled land be given to GNCTD on free of cost basis.

(b) to (d) DDA has stated that after considering this demand, they have informed GNCTD that the transfer of entire land under Public and Semi Public Use and Industrial Use to Delhi Government free of cost is neither reasonable nor